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Solution of problems relating to hostile Nagas and Mizos

204. SHRIMATI LAKSHMI KUMARI CHUNDAWAT: SHRI MAHENDRA BAHADUR SINGH: SHRI SAWAISINGH SISODIA:

Will the Minister of HOME AFFAIRS be pleased to state the extent to which the problem of underground hostile Nagas and Mizos has been solved?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Implementation of the Agreement reached with the underground Naeas at Shillong on the 11th November, 1975 has been progressing satisfactorily. All the underground Nagas in Nagaland, have since come overground and there have been no acts of violence by the underground since signing of the Agreement. Underground have also deposited a total of 168 weapons of various descriptions. The Government have also released all underground Nagas who were detained in connection with insurgency.

A delegation of the underground Mizo led by Shri I.aldenga had a series of discussions with the Union Home Secretary and understanding was reached on the 1st July, 1976. As per signed document the M.N.F. delegation acknowledged that Mizo-ram is an integral part of India and conveyed to the Government of India their resolve to accept a settlement of all problems in Mizoram within the framework of the Constitution of India. It also agreed to adjure violence and suspend all activities in order to bring about a climate of understanding and an atmosphere of peace and tranquillity in Mizoram at the earliest. In pursuance of these objectives, the M.N.F. agreed to collect all underground personnel with their arms and ammunition inside mutually agreed camps within one month after their establishment and also agreed to hand over arms and ammunition to the Government of India. The Government of India, on their part, decided to suspend operations by the Security Forces. However, such suspension would not apply to the operations against those attempting to cross the international border and to the maintenance of law and order. Following the agreement. Government of Mizoram

ordered suspension of operations by the Security Forces. This suspension would remain in force initially for a period of three months and would not apply to operations against those trying to cross the international border or to maintenance of law and order.

Talks will be continued with the M.N.F. delegation when modalities of implementation of the agreement are expected to be finalised.

Steps are being taken by the Government of Nagaland and Mizoram to see that the underground personnel who come overground voluntarily and give up the path of violence, are given all help to rehabilitate themselves properly and return to the normal peaceful life and take their due place in society.

Use of erotic pictures in advertisements 205. SHRI MAHENDRA BAHADUR SINGH: SHRI SAWAISINGH SISODIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government are aware that nude pictures which are erotic in nature are still being used in advertisements in newspapers/periodicals in the country; and
- (b) if so, what action Government have taken to check it?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA)): (a) and (b) Publication o obscene pictures has been curbed to a greali extent. Publication of a picture which is merely erotic or which only shows nudity is, however, not liable for legal action unless it is also obscene.

Efforts are still being made to prevent publication of obscene pictures with the cooperation of State Governments.

Rfeeovery of Uranium in Karnalaka 206. SHRI MAHENDRA BAHADUR SINGH: SHRI SAWAISINGH SISODIA: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether it is a fact that uraniuir has been found recently in some villages ii Karnataka;